

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Application (ORS) No. 10924 of 2019

(On behalf of Applicant)

in

Service Tax Appeal No.11776 of 2019

(Arising out of OIA-KCH-EXCUS-000-APP-053-2019 passed by Commissioner (Appeals)
Commissioner of Central Excise, Customs and Service Tax-RAJKOT)

Sumilon Polyester Ltd

.....Appellant

Plot No. 43 P, N.H. 8a, Village- Varsana Anjar

KUTCH

GUJARAT

VERSUS

C.C.E.-Kutch (gandhidham)

.....Respondent

Central Excise & Service Tax Commissionerate,

Central Excise Bhavan Plot No. 82, Sector 8, Gandhidham(Kutch)

Gandhidham(Kutch), Gujarat

APPEARANCE:

None appeared for the Appellant

Shri. R.B. Bhaskar, Authorised Representative for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 12552 /2019

DATE OF HEARING: 23.12.2019

DATE OF DECISION: 23.12.2019

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted. Order be given Dasti. MA also disposed of.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**